IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 203
(IB)-570/ND/2023
Invt. Pett./88/2023

IN THE MATTER OF:

Ask Trusteeship Services Pvt. Ltd. & Ors. ... Applicant/Petitioner

Versus

ATS Heights Pvt. Ltd. ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 01.02.2024

CORAM:
SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent : Mr. P Nagesh, Sr. Adv., Adv. Sumesh Dhawan, Adv. Krish Kalra, Adv. Divyansh Rai

For the Intervenor : Mr. Virender Ganda, Sr. Adv., Adv. Ayandeb Mitra, Adv. Ishan Upadhaya, Adv. Abdullah Tanveer, Adv. Sandeep, Adv. Bhandari

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Invt. Pett./88/2023: List for further argument on 09.02.2024 at 2:00 PM.

It is made clear that we have sufficiently heard the parties on technicalities/maintainability i.e. on the issue of the application being complete and no argument on the issue would be heard on the next date of hearing.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)

Ashima